

(ii) Remaining Underground for six months or more against warrant of arrest/ detention order.

(iii) Internment in home or Externment from district for a period of six months or more.

(iv) loss of Property owing to confiscation and /or attachment.

(v) Permanent incapacitation during firing or lathi charge.

(vi) Loss of job (Central or State Government) and thereby means of livelihood.

(vii) Punishment of 10 or/ more strokes of caning /flogging.

Families of Martyrs and freedom fighters no longer alive, are also eligible for grant of pension. Application should be produced along with official documentary evidences/ acceptable certificates under the scheme in support of claimed suffering.

(b), (c) and (d) Freedom fighters pension is sanctioned in each case after thorough scrutiny. However, complaints are received that some freedom fighters managed to get pension by furnishing false information/certificates. Such complaints are examined with reference to available records and in doubtful cases, reference is made to the State Government concerned for verification. In those cases where there are strong presumption that freedom fighter is not worthy for grant of pension, action is taken to suspend the pension pending further investigation. On completion of the enquiry, if the pension is found to have been wrongly sanctioned, it is cancelled, Otherwise, if it is found genuine, the pensioner is allowed to continue receipt of the pension sanctioned. No records of such cases are being maintained separately.

Satellite port at Ennore

534. SHRI D. PANDIAN: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the scheme for the development of the satellite port at Ennore Madras has been finalised; and

(b) if so, the details thereof and when the port is likely to become operational?

THE MINISTER OF SURFACE TRANSPORT AND MINISTER OF COMMUNICATIONS (SHRI K.P. UNNIKRISHNAN): (a) No, Sir.

(b) The question does not arise.

Chartered Buses Plying in Delhi

535. SHRI MADAN LAL KHURANA: Will the minister of SURFACE TRANSPORT be pleased to state:

(a) the number of Chartered buses plying in Delhi carrying office/factory goers by picking up passengers enroute from different places;

(b) whether the playing of such buses is permitted under the Motor Vehicles Act; and

(c) if not, the steps taken to bring such offenders to book?

THE MINISTER OF SURFACE TRANSPORT AND MINISTER OF COMMUNICATIONS (SHRI K.P. UNNIKRISHNAN): (a) The Directorate of Transport, Delhi Administration has intimated that Chartered buses operate under Contract Carriage permits. The total number of Contract Carriage permits issued by them and valid as on 8.3.1990 number 5633.

(b) The contract Carriage permits are